

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH

JAIPUR, this the 5<sup>th</sup>day of October, 2010

OA No.05/2010

CORAM:

HON'BLE MR. M.L.CHAUHAN, MEMBER (JUDL.)

Vipin Gaur  
s/o Late shri Narendra Kumar Sharma,  
r/o House No.73/26,  
New Colony,  
Ram Ganj, Ajmer.

.. Applicant

(By Advocate: Shri P.N.Jatti)

Versus

1. Union of India through  
the Secretary to the Govt. of India,  
Ministry of Labour and Employment,  
Shram Shakti Bhawan,  
New Delhi.
2. Director General,  
Labour Welfare,  
Ministry of Labour and Employment,  
Jaisalmer House,  
Mansingh Road,  
New Delhi.
3. Welfare Commissioner,  
Ministry of Labour and Employment  
(Ajmer Region),  
B-114, Godawari Bhawan,  
Data Nagar, Jatia Hills,  
Ajmer.

... Respondents

(By Advocate: None present)

ORDER (ORAL)

The applicant has filed this OA thereby praying that direction may be given to the respondents to give compassionate appointment to the applicant.

2. The respondents have filed reply. In the reply, the respondents have, inter alia, stated that before the applicant, three candidates are standing in the queue, therefore after considering the applications of three candidates namely Smt. Paras Devi w/o Late Shri Sohan Lal Potter, Peon (died on 23.8.2005), Shri Praveen Kumar Sen s/o late Shri Om Prakash Nai, Chowkidar (died on 22.4.2006) and Shri Yogesh Kumar Alonia s/o late Shri T.R. Alonia Vaidya (died on 16.9.2007, the application of the applicant will be considered as per rules in vogue and subject to availability of post.
3. In view of this specific stand taken by the respondents in the reply and the fact that there is no vacancy available against which case of the applicant can be considered, the learned counsel for the applicant submits that he does not want to press this OA at this stage with liberty reserved to him to file substantive OA for the same cause of action, if the case of the applicant for compassionate appointment is not considered within a reasonable period.
4. In view of what has been stated above, the applicant is permitted to withdraw the OA in the aforesaid terms. The OA stands disposed of accordingly. No costs.

  
(M.L.CHAUHAN)  
Judl. Member

R/